

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

21/3/2003

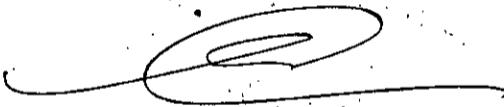
CP No.42/2002 in OA No.850/1998.  
CP No.41/2002 in OA No.854/1998

Heard Shri J.M.Tanpure, Counsel for  
Applicants and Shri R.R.Shetty, Counsel for  
Respondents.

Learned counsel for respondents states  
that the orders of the Tribunal in OA No.850/1998  
and 854/1998 have been complied dated 16/12/1999  
have been complied. However, from the letter  
received from the PCDAT, Allahabad certain things  
are not clear about the amounts that have  
been mentioned.

Therefore counsel for respondents seeks  
six weeks time to file proper reply. Allowed.

List the case for orders on CP on  
13/6/2003.

  
(K.V.SACHIDANANDAN)  
MEMBER(J)

  
(SMT. SHANTA SHAstry)  
MEMBER(A)

abp

Per Tribunal

Applicant in Person/by

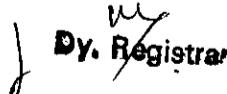
Advocate/Respondent by /Both parties

Council, true, our.....

The matter adjourned to

For ..... 14/6/03

Date: 13/6/03

By   
Dy. Registrar